

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 23 OF 2018

Dated: 21st March 2018

Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member
Hon'ble Mr. S. D. Dubey, Technical Member

In the matter of:

NTPC Limited

.... Appellant(s)

Versus

**West Bengal State Electricity Distribution Company Ltd. &
Ors.**

.... Respondent(s)

Counsel for the Appellant(s) : Mr. M. G. Ramachandran
Ms. Poorva Saigal

Counsel for the Respondent(s) : Mr. Gaurav Singh
Proxy for Mr. Arjit Maitra for R-6

Mr. Pradeep Misra
Mr. Manoj Kr. Sharma for R-9

ORDER

Admit.

Learned Counsel, Mr. Gaurav Singh appearing as pro xy for the learned counsel Mr. Arjit Maitra, accepts notice on behalf of the sixth Respondent and Learned Counsel, Mr. Pradeep Misra accepts notice on behalf of the ninth Respondent. They pray for four weeks' time to file their respective replies. Learned Counsel appearing for the appellant prays for three weeks' time to file rejoinder.

Issue notice to other Respondents. Dasti, in addition is permitted.

Submission made by the learned counsel for the sixth respondent, the ninth respondent, and the appellant are placed on record.

Four weeks' time is granted to the Learned counsel for the sixth respondent and the ninth respondent to enable them to file their respective replies on or before 19.04.2018, after serving copy on the other side. Thereafter, three weeks' time is granted to the learned counsel for the Appellant to enable him to file rejoinder on or before 11.05.2018, after serving copy on the other side.

List this matter on **21.05.2018**, as agreed by the learned counsel for both the parties.

(S.D. Dubey)
Technical Member

(Justice N. K. Patil)
Judicial Member

bn/tpd